CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 91/GT/2023

Subject : Petition for determination of tariff of North Karanpura Super Thermal

Power Project (1980 MW) for the period from anticipated COD of Unit-

I (1.3.2023) to 31.3.2024.

Petitioner : NTPC

Respondents : GRIDCO and 4 ors.

Date of Hearing: 30.10.2023

Coram : Shri Jishnu Barua, Chairperson

Shri Arun Goyal, Member

Parties Present: Shri Venkatesh, Advocate, NTPC

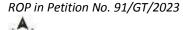
Shri Abhishek Nanga, Advocate, NTPC Shri Mohit Gupta, Advocate, NTPC

Shri Hitendra Nath Rath, Advocate, GRIDCO

Record of Proceedings

During the hearing, the learned counsel for the Petitioner, NTPC prayed for adjournment of the hearing, on the ground that the petition, which was earlier filed on the basis of anticipated COD of Unit-I, is required to be amended, considering the audited accounts, based on the actual COD of the said unit (1.3.2023). Accordingly, the learned counsel prayed that it may be granted eight weeks' time for the same.

- 2. The above request of the learned counsel for the Petitioner was not objected to by the learned counsel for the Respondent, GRIDCO. However, the learned counsel submitted that it may be granted time to file a reply to the amended petition, after receipt of the same.
- 3. The Commission accepted the request of the learned counsel for the Petitioner and adjourned the hearing. The Petitioner is also directed to file the following additional information, along with the amended petition, on or before **12.1.2024**, after serving a copy to the Respondents:
 - (a) Detailed package-wise breakup of the project cost of Rs. 15164.05 Crore as claimed in the investment approval dated 28.01.2014, Detailed Project Report (DPR), Feasibility Report, planned sequence of works and actual execution thereof along with PERT / CPM chart, delay in execution of works attributed to petitioner, delay attributed contractor/vendor and penalty levied in terms of relevant clauses of contract thereof etc..



- (b) Details of the year-wise land acquired from the date of Investment Approval to 31.03.2023 along with the breakup of acquired in terms of Lease-Land, Free Hold Land and Rehabilitation and Resettlement (R&R) land.
- (c)The initially planned detailed plant layout, fina planned detailed plant layout, and actual plant layout clearly indicate the main plant area, CHP, AHP, Dam, Reservoir, Township, Administration Building, etc.
- (d) The reasons for claiming delay on account of 52.26-acre land for construction of Raw Reservoir, as the same land was already identified for construction of the Dam by the Water Resource Department, (WRD) Jharkhand.
- (e) Details with regard to the delay claimed on account of each factor from zero date to actual COD of Unit I and II in the following format:

	Total No. of Days in period	Delay claimed								
Period		Factor 1	Factor 2		Factor n	Overlapping Days	Total no. of days claimed for Delay			
Zero date – end of the month										
Month 2										
Start of Month m to COD of Unit 1										
COD of Unit 1 to end of the month										
Month m+1										
Start Month n to COD of Unit 2										

- (f) Details of first-time synchronization, trial run and actual COD for each unit along with the status of Unit II as on COD of the unit I i.e. major head-wise scope of works fully completed, scope works partially yet to completed (%), scope of works yet to start etc.,
- (g) Reasons/justification and the scope of works for each of the claims made for Rs. 367.30 Crore towards CHP, Rs. 253.82 Crore towards CHP (external) and Rs. 30.40 Crore towards Civil Works towards CHP, as on COD for Unit I.
- (h) Scope of works, complete SLD of switchyard along with justification of the claim for Rs. 20 lakh towards additional capitalization for switchyard, particularly, after COD of Unit I.
- (i) Detailed reasons and justifications for claiming Rs. 123.87 Crore towards construction of township and colony in spite of MoP direction dated 04.03.2013 that no permanent structure other than those required for operationalizing and running the power plant shall be allowed in the vicinity of the mining areas, along with clearance obtained from Ministry of Power for such construction.

- (j) Reasons for changing the scope of condensate water cooling system from water cooled to air-cooled along with the cost benefit analysis, approval of competent authority, revision in the allocation of water, and savings in consumption of water in terms of quantity and revenue thereof. Further, in such cases, the reasons for claiming relaxation in SHR in spite of additional auxiliary consumption claimed on account of air-cooled condenser.
- (k) In regards to relaxation sought in SHR of unit citing that the plant is envisaged prior to 2014, the reasons for such claim along with details of the date of award of contract for boiler and date of award of the turbine, as the investment approval is dated 28.1.2014. Further, shall submit the details of guaranteed Boiler Efficiency, Turbine Cycle Heat Rate and Unit Heat Rate awarded as per the tender document and actual parameters guaranteed by OEM and PG test reports thereof, along with penalty clauses associated with the deterioration of 0.1 % of Boiler efficiency, turbine heat rate and unit heat rate.
- (I) As regards FSA coal, the month wise GCV and moisture envisaged under FSA, GCV billed, GCV received, the value of credit note received for excess moisture along with supporting documents, the value of credit noted received on account of grade slippage along with supporting documents, the amount paid to the coal company for coal supplied exclusive of credit and debit note.
- (m) With reference to the information furnished in Form 15, the GCV (EM), equilibrated moisture, total moisture, GCV (TM), etc., at both loading end and unloading end to be submitted. Further, the detailed computation, in excel with all the requisite links and formulae, of 'GCV as received' arrived based on sampling reports of a third party along with a copy of subject reports.
- (n) Copy of FSA along with relevant clauses for Minimum Offtake Guaranteed annually and year-wise penalty paid thereof till COD of unit I.
- (o) The head-wise and year-wise detailed break-up of IEDC till CoD of Unit I and Unit-II, particularly indicating water charges, security charges, O&M expenses, startup power charges, coal charges, oil charges, transmission charges, RLDC charges etc. and apportionment of these charges among the unit I and II.
- (p) Details in respect of foreign loans applicable to the said project as per the format below:

Date of	Lender Name	Drawl		Repayment		ROI*	ER (considered	Closing ER	Applicable withholding	ER (considered		
Drawl		Foreign Currency	l rk	INR	Foreign Currency	ER	INR		on date of interest payment)		Tax rate	for withholding tax)

^{*} Details of interest resets since the date of drawl shall also be included.

(q) Details in respect of domestic loans applicable to the project as per the format below:

Date of Drawl	Lender Name	Drawl	Repayment	ROI*

^{*} Details of interest resets since the date of drawl shall also be included.

- (r) Detailed calculation of Interest During Construction (IDC), clearly mentioning IDC up to anticipated/actual COD along with formula & linkages. Also, enclose documentary evidence in support of the interest rate considered.
- (s) Reconciliation of IDC and FC claimed as on COD as per Form-B with that of Form-14.
- 4. The Respondents are permitted to file their replies on or before **15.2.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **14.3.2024**. Pleadings shall be completed by the parties by the due date mentioned.
- 5. The Petition shall be listed for hearing on **22.3.2024.**

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

